The Police (Incitement to Disaffection) (Bombay Extension and Amendment) Act, 1958

Act 77 of 1958

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THE POLICE (INCITEMENT TO DISAFFECTION) (BOMBAY EXTENSION
AND AMENDMENT) ACT, 1958.

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BOMBAY ACT No. LXXVII OF 1958.

[The Police (Incitement to Disaffection) (Bombay Extension and Amendment) Act, 1958.]

[7th October 1958]

An Act to extend the Police (Incitement to Disaffection) Act, 1922 to the Saurashtra and Hyderabad areas of the State of Bombay.

WHEREAS the Police (Incitement to Disaffection) Act, 1922, extends to the whole of India except the territories which, immediately before the 1st November 1956, were comprised in Part B States;

AND WHEREAS in the Saurashtra area of the State of Bombay there exists the Police (Incitement to Disaffection) Act, 1922, as modified and applied to that area by the State of Saurashtra (Application of Central and Bombay Acts) Ordinance, 1948;

AND WHEREAS in the Hyderabad area of the State there is no corresponding Act;

AND WHEREAS it is expedient that the Police (Incitement to Disaffection) Act, 1922, as extending to the rest of the State of Bombay be extended to the Saurashtra and Hyderabad areas of the State and that Act in its application to the whole of the State be further amended for certain purposes hereinafter appearing and in consequence thereof the corresponding Act aforesaid in the Saurashtra area be repealed;

It is hereby enacted in the Ninth Year of the Republic of India as follows:

1. This Act may be called the Police (Incitement to Disaffection) (Bombay Extension and Amendment) Act, 1958.

2. The Police (Incitement to Disaffection) Act, 1922 (hereinafter referred to as "the principal Act") is hereby extended to the Saurashtra and Hyderabad areas of the State of Bombay.

3. In section 1 of the principal Act—

(I) to sub-section (2), the following proviso shall be added, namely:

"Provided that on the commencement of the Police (Incitement to Disaffection) (Bombay Extension and Amendment) Act, 1958, it shall extend to the Saurashtra and Hyderabad areas of the State of Bombay."

1 See Bombay Government Gazette, 1958, Part V, Page 278.
(2) to sub-section (3), the following proviso shall be added, namely:

"Provided that on the commencement of the Police (Incitement to Disaffection) (Bombay Extension and Amendment) Act, 1958, it shall come into force in that part of the Saurashtra area of the State of Bombay in which the Police (Incitement to Disaffection) Act, 1922, as modified and applied to that area by the XXII State of Saurashtra (Application of Central and Bombay Acts) Ordinance, 1948, was in force immediately before such commencement."

4. To section 2 of the principal Act, the following shall be added, namely:

"or any corresponding law for the time being in force in any part of the Bombay State"

5. After section 6 of the principal Act, the following sections shall be inserted, namely:

"7. The Police (Incitement to Disaffection) Act, 1922, as modified and applied to the Saurashtra area of the State of Bombay by the State of Saurashtra (Application of Central and Bombay Acts) Ordinance, 1948, is hereby repealed:

Provided that such repeal shall not affect—

(a) the previous operation of the law so repealed, or

(b) any punishment incurred in respect of any offence committed against any of the provisions of the law so repealed, or

(c) any investigation, legal proceeding or remedy in respect of such punishment as aforesaid;

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced, and any such punishment may be imposed, as if this Act had not been passed."

6. In the Schedule to the principal Act, to the entry under the heading "Bombay Acts", the following shall be added, namely:

"1951 XXXVIII The Bombay State Reserve Police Force Act, 1951."